

(e) the steps taken/proposed to be taken to ensure that juveniles do not become hardened criminals in future?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir According to the latest crime statistics published by the National Crime Records, M/o Home affairs, the incidence of Juvenile crimes had been decreasing from 1988 to 1990; as under:

1988	24827
1989	18457
1990	15230

(b) The number of juvenile delinquents arrested in cases of thefts in Delhi during each of the last three years was as under;

1989	20
1990	54 and
1991	86

(c) These are being collected and will be laid on the Table of the House.

(d) All boys up to 16 years and girls up to 18 years arrested for thefts were processed through the Juvenile Justice Act, 1986.

(e) In order to ensure that juveniles do not become hardened criminals in future, the Juvenile Justice Act, 1986 has been enacted by the Government of India. The Act provides for a specialised system for the care, protection, treatment, development and rehabilitation of delinquent juveniles. While the responsibility for the implementation of the Act rests with the State Governments/ Union Territory Administrations, the Government of India renders financial assistance to them for

the creation/ upgradation of the infrastructure envisaged in the Act. The State Governments/UT Administrations are being consistently pursued to ensure effective enforcement of the Act.

[English]

Fishing Trawlers.

*433. SHRI BALRAJ PASSI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of chartered fishing trawlers operating in Eastern and Western zones, separately;

(b) whether the Government propose to induct to induct more such chartered trawlers by the end of 1992; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANCO): (a) As on 30th July, 1992, 27 foreign fishing trawlers were fishing in the Indian Exclusive Economic zone (EEZ) and all these were in the West Coast of India.

(b) and (c). Presently this Ministry is considering only applications for extension of Letters of Intent (LOIS)/charter permits already granted.

Shifting of Government Offices from Delhi

*434. SHRI K. RAMAMURTHEE TINDIVANAM: SHRI SANAT KUMAR MANDAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to implement the recommendations of the National Capital Region Planning Board to move out some Union Government offices from Delhi to the proposed counter magnet towns;

(b) whether any time frame has been fixed for implementing this decision; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) Yes, Sir.

(b) and (c). As actual shifting depends upon a number of factors like availability of land, construction/hiring of buildings etc. no time frame for shifting has been fixed.

[Translation]

Water Supply Schemes of Uttar Pradesh

*435. SHRI DEVI BUX SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether several schemes regarding supply of drinking water to major cities of Uttar Pradesh are pending with the Union Government;

(b) if so, the details thereof;

(c) since when these schemes are pending; and

(d) the time by which approval is likely to be accorded to these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). There is no Central Assistance for Water supply schemes for major cities in the

country. Consequently, the question of such schemes pending in Union Government does not arise. However, State Governments forward their project reports for technical clearance to the Government of India, before the same is posed for bilateral and multilateral assistance.

[English]

Oil Drilling in Bihar

*436. PROF. RITA VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of foreign oil companies engaged in oil drilling in Bihar;

(b) since when these companies are working;

(c) the results achieved so far; and

(d) the number of rigs both Indian and foreign working at various places in Bihar?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Nil.

(b) and (c). Do not arise.

(d) One Indian rig at Kadmaha.

[Translation]

Scheme for Persons Affected by Drought and Flood

*437. SHRI RAMPAL SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government propose to formulate any scheme for the people who lose their means of livelihood due to drought or flood; and